

[ 3418 ]

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE FOURTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 1268 OF 2015**

**Between:**

Makkan Singh, S/o Naranjan Singh, Aged 42 years, Occ ; Agriculture, R/o 1-4-212,  
Bodhan, Nizamabad, Nizamabad District.

**.....PETITIONER**

**AND**

1. The State Of Telangana, rep by the Principal Secretary, Transport, Roads and Buildings Department, Transport Wing, Secretariat, Hyderabad.
2. The Transport Commissioner, State of Telangana, RTA Complex, Somajiguda, Hyderabad.
3. The Deputy Transport Commissioner, and The Registering Authority, Nagaram, Nizamabad, Nizamabad District.
4. The Assistant Motor Vehicles Inspector, (Code No.5055) O/o DTC and Secretary, RTA, Adilabad Adilabad District.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction particularly one in the nature of a Writ of Mandamus declaring the action of the 3rd respondent- in not releasing the tractor as illegal, arbitrary, contrary to G.O.Ms.No.9 of Transport, Roads and Buildings (Tr-1) Department of Government of Telangana dated 16-10-2014 granting exemption of tax in respect of tractors used for agriculture purposes and also against the Principles of natural Justice and consequently direct the 3rd respondent to release the petitioners tractor AP 16 BA 2904.

**I.A.NO:1 OF 2015 (WPMP.NO:1657 OF 2015)**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd respondent to release the tractor bearing No.AP 16 BA 2904 of the petitioner pending disposal of the main writ petition,.

**Counsel for the Petitioner : SRI C.L.N.GANDHI**

**Counsel for the Respondents : SRI M.VIGNESWAR REDDY, GP FOR  
TRANSPORT**

**The Court made the following ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.1268 of 2015**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. C.L.N.Gandhi, learned counsel for the petitioner.

Mr. M.Vigneswar Reddy, learned Government Pleader for Transport for the respondents.

2. Learned counsel for the petitioner submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-P. PADMANABHA REDDY  
ASSISTANT REGISTRAR**

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**SECTION OFFICER**

**To**

1. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI C.L.N.GANDHI, Advocate [OPUC]
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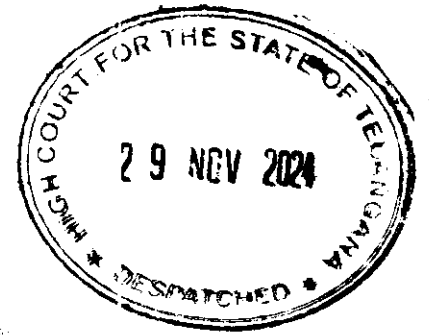
**§**

HIGH COURT

DATED:14/10/2024

ORDER

WP.No.1268 of 2015



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